

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016))

FOR THE ATTENTION OF THE CREDITORS OF WIANXX IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WIANXX IMPEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27 th July, 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74899DL1995PTC071191
5.	Address of the registered office and principal office (if any) of corporate debtor	Suite#4, 502, 5 th Floor, Sahyog Building-58, Nehru Place, New Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	23 rd August, 2019 (IRP received communication from Hon'ble NCLT on 30 th August, 2019)
7.	Estimated date of closure of insolvency resolution process	18 th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Mr. Gopal Lal Baser Reg No- IBBI/PA-002/IP-N00553/2017-2018/11677
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - House No. M 356, First Floor, Orchid Island, Sector 51, Gurgaon, Haryana, 122001 Email - gopal.baser1972@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address -Resurgent Resolution Professionals LLP, 905, 09th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurgaon, Haryana-122018 Email - cirp.wianxximpex@gmail.com
11.	Last date for submission of claims	13 th September, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Brij Nandan Kalra - IBBI/PA-003/IP-N00014/2017-18/10103 2. Mr. Anurag Nirbahaya - IBBI/PA-001/IP-P00870/2017-2018/11468 3. Mr. Anil Tayal - IBBI/PA-001/IP-P01118/2018-2019/11818
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) www.resurgentrp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Wianxx Impex Private Limited on 23rdAugust, 2019 (IRP received communication from Hon'ble NCLT, New Delhi on 30th August, 2019).

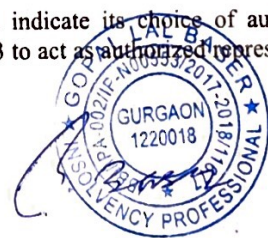
The creditors of Wianxx Impex Private Limited are hereby called upon to submit their claims with proof on or before 13th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in the specified Forms B, C, CA, D, E and F in terms of Regulations 7, 8, 8A, 9 & 9A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees, Authorized Representative of group of workmen & employees & other creditors respectively as the case may be.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Gopal Lal Baser

Interim Resolution Professional

Reg No- IBBI/PA-002/IP-N00553/2017-2018/11677

Date:01st September,2019